

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 128/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: Bank of Baroda  
V/s.  
Varia Aluminium Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Animesh Bisht			
2.	Abhishek Mukherji			
3.	Naveena Varghese			

} Financial  
Creditor

*[Signature]*

4.	MR. NAVIN PAHWA	SR. ADV.		
	MS. NATASHA SUTARIA	ADV.		

*[Signature]*

**ORDER**

Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Ms. Naveena Varghese i/b Learned Advocate Mr. Sahil Shah present for Financial Creditor/ Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Respondent.

Objections filed by Respondent.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondent.

Order reserved.

*[Signature]*  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.